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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, AT CHENNAI

Original Application No. 50 of 2024 (SZ)

WITH

Tribunal on this own motion – SUO MOTU
based on the News Item in the Hindu
Newspaper, Chennai Edition Dt;04.02.2024
“Raising High Stink;T.N’s Bulk Waste
Disposal Issues.

.....Applicant

Versus

The Principal Secretary to Govt of Tamil Nadu,
Dept, of Environment, Climate Change & Forest,
Chennai and Ors.
.....Respondent

STATUS REPORT FILED BY THE GREATER CHENNAI
CORPORATION. - 3RD RESPONDENT

I, D.Sukumar son of S.Dharmalingam, aged about 59
years, Superintending Engineer, Greater Chennai
Corporation, having office at Ripon Building sincerely state as
follows:

I am filing this status report and I am well acquainted
with the facts of the above case as per available records.

D. Sukumar
SUPERINTENDING ENGINEER
SOLID WASTE MANAGEMENT DEPARTMENT
GREATER CHENNAI CORPORATION

RECEIVED
SOLID WASTE MANAGEMENT DEPARTMENT
GREATER CHENNAI CORPORATION

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I submit that the earlier counter affidavits and reports filed by the Greater Chennai Corporation may be read as part and parcel of this report.

1. I submit that the Greater Chennai Corporation (Greater Chennai Corporation) is entrusted with the responsibility of managing solid waste in Chennai under the Solid Waste Management (SWM) Rules, 2016, framed under the Environment Protection Act, 1986. These rules were enacted to promote the management of municipal solid waste in a systematic and environmentally sound manner.

Among the various categories of waste generators, bulk waste generators (BWGs) hold a significant position due to the large quantities of waste they produce. BWGs include commercial establishments, residential complexes with more than 5000 square meters or the generation of 100 kg of waste, and any institution generating waste above the threshold limit prescribed under the SWM Rules, 2016.

2. **Compliance and Regulations for Bulk Waste Generators:**

(i) Segregation and Processing: As per the SWM Rules, 2016, and Solid Waste Management Bye - Laws 2019 vide G.O (2D) No.9, Municipality Administration and Water Supply (MC-I) Department, Dt;10.01.2020 under the heading 4.0 duties of waste generators in para 7 & 8 (annexure - I) the Greater Chennai Corporation mandates that all BWGs must segregate

D. S. Kumar
SUPERINTENDING ENGINEER
SOLID WASTE MANAGEMENT DEPARTMENT
GREATER CHENNAI CORPORATION

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waste at source into biodegradable, non-Bio degradable, and domestic hazardous categories. Further, BWGs are required to process the waste within their premises to reduce the burden on the city's landfill sites.

(ii) Decentralised Waste Management: The Greater Chennai Corporation encourages BWGs to adopt decentralised waste management practices, including composting, biogas generation, or any other method approved by the authorities for the effective management of waste. Sample photos enclosed. (Annexure – II)

(iii) Reporting and Documentation: BWGs are also required to maintain proper documentation of their waste management practices and submit the same to the Greater Chennai Corporation as and when demanded. This includes details of waste generated, methods of processing, and disposal practices.

3. I submit that in the Greater Chennai Corporation area of 426 sq km, around 1853 bulk waste generator are noticed in 15 Zones in addition to this, Greater Chennai Corporation provides empaneled service providers for those who handle wet and dry waste and collect nominal charges from bulk waste generators. In order to inform the public, an empaneled service provider list is put on the Chennai Corporation

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SOLID WASTE MANAGEMENT DEPARTMENT
GREATER CHENNAI CORPORATION

web site in order for bulk waste generators to utilize their services. At present, 31 service providers are featured on the Greater Chennai Corporation website. (Empaneled service providers list enclosed) Annexure-III

Implementation and Enforcement:

While the rules are well-intended to manage waste efficiently, the implementation and compliance of these regulations by BWGs vary. The Greater Chennai Corporation has been taking steps to enforce these regulations strictly by conducting regular inspections, issuing notices to non-compliant generators, and, in some cases, imposing penalties. (Penalty imposed details from January 2024 enclosed) Annexure-IV. However, challenges in monitoring and ensuring compliance among all BWGs persist.

In light of the above, it is submitted that while there are specific rules in place for the management of waste by bulk waste generators as per the SWM Rules, 2016, the extent of compliance and the effectiveness of enforcement by the Greater Chennai Corporation need continuous monitoring and improvement to achieve the desired objectives of waste management.

D. J. Law
SUPERINTENDING ENGINEER
SOLID WASTE MANAGEMENT DEPARTMENT
GREATER CHENNAI CORPORATION

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I submit that it is therefore prayed that this Hon'ble National Green Tribunal may be pleased to consider the above facts and pass suitable orders and thus render justice.



COUNSEL FOR 3RD RESPONDENT

Solemnly affirmed at Chennai
on this day of March 2024
and signed his name in my
presence.

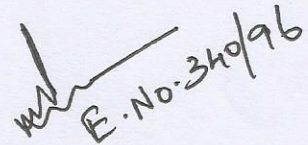
D. S. Kumar
SUPERINTENDING ENGINEER
SOLID WASTE MANAGEMENT DEPARTMENT
GREATER CHENNAI CORPORATION

} Before me,

}

}

Advocate: Chennai.



E.No. 340/96

(b)



GREATER CHENNAI CORPORATION

ANNEXURE TO G.O (2D) No.9, Municipal Administration and Water Supply
(MC.I) Department, Dated 10.01.2020

SOLID WASTE MANAGEMENT BYE-LAWS, 2019

4.0 Duties of waste generators.-

- (1) Every waste generator shall,-
 - (i) segregate and store the waste generated by them in three separate streams namely biodegradable, non-biodegradable and domestic hazardous wastes in suitable bins and handover segregated wastes to authorised waste pickers or waste collectors as per the direction or notification by the local authorities from time to time;
 - (ii) wrap securely the used sanitary waste like diapers, sanitary pads etc., in the pouches provided by the manufacturers or brand owners of these products or in a suitable wrapping material as instructed by the local authorities and shall place the same in the bin meant for dry waste or non- biodegradable waste;
 - (iii) store separately construction and demolition waste, as and when generated, in his own premises and shall dispose off as per the Construction and Demolition Waste Management Rules, 2016; and
 - (iv) store horticulture waste and garden waste generated from his premises separately in his own premises and dispose of as per the directions of the local body from time to time.
- (2) No waste generator shall throw, burn or bury the solid waste generated by him, on streets, open public spaces outside his premises or in the drain or water bodies.
- (3) All waste generators shall pay such user fee for solid waste management, as specified in the Bye-laws.
- (4) No person shall organise an event or gathering of more than one hundred persons at any unlicensed place without intimating the local body, at least three working days in advance and such person or the organiser of such event shall ensure segregation of waste at source and handing over of segregated waste to waste collector or agency as specified by the local body.
- (5) Every street vendor shall keep suitable containers for storage of waste generated during the course of his activity such as food waste, disposable plates, cups, cans, wrappers, coconut shells, leftover food, vegetables, fruits, etc., and shall deposit such waste at waste storage depot or container or vehicle as notified by the local body.
- (6) All resident welfare and market associations shall, within one year from the date of notification of these rules and in partnership with the local body ensure segregation of waste at source by the generators as prescribed in these rules, facilitate collection of segregated waste in separate streams, handover recyclable material

to either the authorised wastepickers or the authorised recyclers. The bio-degradable waste shall be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the local body.

(7) All gated communities and institutions with more than 5,000 sq. m. area shall, within one year from the date of notification of these rules and in partnership with the local body, ensure segregation of waste at source by the generators as prescribed in these rules, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorised waste pickers or the authorised recyclers. The bio-degradable waste shall be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the local body.

(8) All hotels and restaurants shall, within one year from the date of notification of these rules and in partnership with the local body ensure segregation of waste at source as prescribed in these rules, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorised waste pickers or the authorised recyclers. The bio-degradable waste shall be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the local body.

(9) Not to litter i.e. throw or dispose of any waste such as paper, water bottles, liquor bottle, soft drink canes, tetra packs, fruit peel, wrappers etc., or burn or bury waste on streets, open public spaces, drains, water bodies and to segregate the waste at source as prescribed in the Solid Waste Management Rules, 2016 and hand over the segregated waste to the authorized waste pickers or waste collectors authorized by the local body.

5.0 Responsibilities of the Corporation of Chennai

The Corporation of Chennai shall:-

- (1) Arrange for door to door collection of segregated solid waste from all households including slums and informal settlements, commercial, institutional and other non-residential premises. From multi-storage buildings, large commercial complexes, malls, housing complexes, etc., this may be collected from the entry gate or any other designated location;



Ramanujam IT Park
@ 178 Division



KGeYes Homes
@ 173 Division

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CPWD Quarters, Indhira Nagar
@ 173 Division



TIDAL Park, OMR
@ 178 Division



Ceebross Beleivender Apartment

@ 199 Division



Euphoria Apartment

@ 199 Division

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Artrium Flats
@ 179 Division

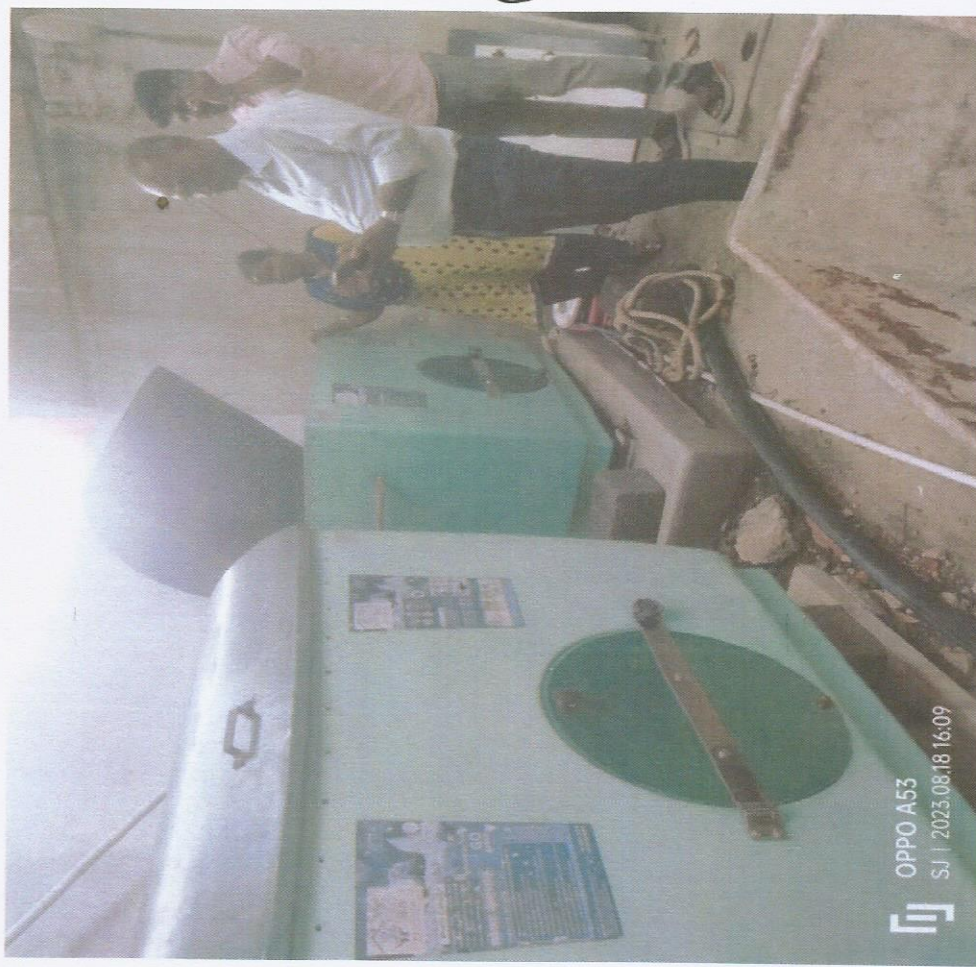


Prime Terrace Apartment, LB Road
@ 173 Division

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Adyar Anandha Bhavan
@197 Division



Bashyam Pinnacle Crest, Sholinganallur
@199 Division



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Individual Household Semanchery

Details of Service Providers (Phase I to VI)					
S. No	Name of Service Provider	Processing Waste		Address	Contact No.
		Wet	Dry		
1	M/s. Earth Recycler Private Limited	Yes	Yes	58, MAR Avenue, Oothukottan Street, Perimet, Chennai -	9962777755, 044-4301108
2	M/s. Hand in Hand Inclusive Development and Services	Yes	No	No.2, Paruvatham House, 56th Street, 7th Avenue Ashok Nagar, Chennai - 600 083.	044-42318467, 8056017803
3	M/s. Ecocare Technologies	Yes	No	No. 73, Lind Cross Street, Sathya Nagar, Padi, Chennai - 600 050.	9791030306, 044-45548858
4	M/s. Waste Winn Foundation	Yes	Yes	No.6A/13 ParthasarathySwamy Street Triplicane, Chennai - 600 005.	9551637979
5	M/s. Green Rich Grow India Pvt Ltd	Yes	No	No.31A, First Floor, Chockanathar II Street, Maduravoyal, Chennai - 600 095.	044 -23781844
6	M/s. Kankyo Cleantech LLP	Yes	No	No.31A, First Floor, Chockanathar II Street, Maduravoyal, Chennai - 600 095.	9962500069
7	M/s. Green Chennai Environment Company	Yes	No	No.14, M12 Block, MahakaviBarathy Nagar, Vyasarpadi, Chennai - 600 039	9840056311 044-26610024
8	M/s. Green Rich Enviro Solution Pvt Ltd	Yes	No	No.31A, First Floor, Chockanathar II Street, Maduravoyal, Chennai - 600 095.	044 -23781844
9	M/s. Srinivasa Waste Management Solution Pvt Ltd	Yes	Yes	No.33, 25th Avenue AshokNagar, Chennai - 600 083.	9003023707 9841362939
10	M/s. Saahas Waste Management Pvt Ltd.	Yes	Yes	#21, Ground Floor, MCHS Colony, 5th 'C' Cross, 16 th Main, BTM Layout 2nd stage, Bangalore – 560076	9632051595
11	M/s. Carbon Loops	Yes	No	92,Palkalai Nagar,Palavakkam,Chennai-600041 Email : kern@carbonloops.com	9841988312
12	M/s. Bens Agencies	Yes	No	No.3/4,1st Cross street Nehru Nagar Ennore Chennai-600057. Email: chekkumoodu@yahoo.co.in & nithya8547@yahoo.com	9940630123 9841112069

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S. No	Name of Service Provider	Processing Waste		Address	Contact No.
		Wet	Dry		
13	M/s. Namma Ooru Foundation	Yes	No	No.28/35,flat No.4,Dr.Radhakrishnana Nagar Main Road,Thiruvanmiyur Chennai- 600041. Mail Id. nammaoorufoundation@gmail.com	9840987363 044 24521347
14	M/s. Green Services Trust	Yes	No	No-78/10,old state bank colony, West Tambaram, Chennai - 600045. Mail Id. reachtogst@gmail.com	9094759500 9444012089
15	M/s. Green Ethics Private limited	Yes	No	No-78/10,old state bank colony, West Tambaram-600045 Chennai -600 004	9444012089 9094759500
16	M/s. AVINO SOLUTIONS PVT LTD	Yes	No	No. 22/1 Naidu Street, Kottur, Chennai - 600 085	9551651871
17	M/s. ELAHI TRADERS,	Yes	Yes	No.3/2, Kamadhenu Nagar, 2nd Street, Shaik Maniyam Porur, Chennai - 600 116.	9841330846
18	M/s. AVRIS ENVIRONMENT TECHNOLOGIES LLP	Yes	No	s. AVRIS ENVIRONMENT TECHNOLOGIES LLP 1st Floor, No. 15, 1st Avenue, Indira Nagar, Adyar, Chennai - 600 020	9840200090
19	M/s. Saam Agencies	Yes	Yes	No.130 Apparswamy Koil Street, Mylapore, Chennai – 600 004.	8122713460 9840392904
20	M/s. Sai Plastics and Waste Management	Yes	No	No.5/174, Elango nagar, kottivakkam, Chennai -600 041	9566277618 9841184466
21	M/s. GGU Transport (Waste Management)	Yes	Yes	No14, OMR Road, Chennai 600 130	9884507019 9841647019
22	M/s. Parisudh Eco Concepts Pvt Ltd	Yes	Yes	43/1 Besant Avenue road, Adyar, Chennai -600 020.	9087268166 044-42033072

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S. No	Name of Service Provider	Processing Waste		Address	Contact No.
		Wet	Dry		
23	M/s. Ganesh Cleaning Services	Yes	Yes	320, Indhraganthi Street, Annaisandhiya Nagar, Kandhanchavadi, Chennai – 600 096.	9789551101 8825715998
24	M/s. Sam Eco Radial Vision Environment	Yes	No	#33, CRPF Main Road, Rajeev Gandhi Nagar, Avadi, Chennai -600 065.	9791237886 8939555090
25	M/s. Arul Garbage Clearing	Yes	Yes	No.23 GNT Road, Gummidipoondi, Chennai - 601201	9380425581 9962191791
26	M/s. ADS Clearing System	Yes	Yes	No.5 Gandhi Nagar, 7th Street, Kodungaiyur, Chennai - 600118.	9094026766 9789018730
27	Waste Management Works	Yes	Yes	15, Nagireddy Street, Sri Devi karumariamman nagar, Valasaravakkam, Chennai - 87.	9176666659 9600000707
28	Vipras Facility Management Solutions Pvt Ltd	Yes	Yes	495A, village high road, North side bearing survey no 674/1, Sholinganallur, Chennai - 119.	9710946484 9710946455 9880710830
29	Chennai Enviro Engineers	Yes	Yes	22/16, Gandhi Nagar, Kamaraj Salai, Kolathur, Chennai - 99.	9150471670 9345562692
30	Gaja E Solutions Pvt Ltd	No	Yes	111, thirupathi Nagar Extension, Vilangadupakam, Chennai - 52.	9884002649
31	Omoplastics	No	Yes	Survey No 23/3, Pulli line Vadakarai (po), Dharghas road, Redhills, Chennai - 52.	9884891891

BWG Penalty Levied

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ZONE	Jan-24	Feb-24	1.3.24 to 14.3.24	TOTAL
1	10,000	15,000	0	25,000
2	4,000	8,000	4,000	16,000
3	5,000	0	0	5,000
4	3,000	6,500	4,500	14,000
5	5,000	1,000	0	6,000
6	4,000	4,000	1,000	9,000
7	10,000	11,500	2,000	23,500
8	2,000	3,000	0	5,000
9	0	35,000	20,000	55,000
10	2,000	2,000	3,000	7,000
11	5,500	0	3,000	8,500
12	20,000	14,500	0	34,500
13	19,000	13,000	10,000	42,000
14	5,000	5,000	5,000	15,000
15	10,000	5,000	5,000	20,000
TOTAL	1,04,500	1,23,500	57,500	2,85,500

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BEFORE THE HON'BLE NATIONAL

GREEN TRIBUNAL

SOUTHERN ZONE, AT CHENNAI

Original Application No. 50 of 2024 (SZ)

**STATUS REPORT SUBMITTED ON
BEHALF OF THE COMMISSIONER.
GREATER CHENNAI ORPORATION**

**TH.N.R.RAMESH KANNA,
COUNSEL FOR ESPONDENT**